

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1203
ANSWERED ON:26.11.2009
RESTATEMENTS OF LAW
Basavaraj Shri Gangasandra Siddappa;Sule Supriya

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Chief Justice of India has constituted a Committee of judges to bring about an authoritative series of restatements of law on 100 topics to remove ambiguities surrounding legal principles and their applicability;
- (b) if so, the details thereof;
- (c) whether any time frame has been fixed for submitting the recommendations; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

- (a) Yes, Madam. The Chief Justice of India, as the ex-officio President of the Indian Law Institute, has constituted a Restatement of Law Project Committee, which has just begun its work.
- (b) to (d): Information is being collected and will be laid on the table of the House.